

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO.3841**  
TO BE ANSWERED ON 24.03.2017

**SWADHAR GREH SCHEME**

3841. SHRI OM BIRLA:  
SHRI GODSE HEMANT TUKARAM:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the salient features of Swadhar Greh Scheme implemented by the Government for the benefit of women in difficult circumstances along with the funds allocated/released and utilized thereunder during each of the last three years and the current year, State/UT-wise;
- (b) the number of Swadhar Shelter Homes and Short Stay Homes presently functional in the country along with the number of women beneficiaries thereby and the funds provided to such homes during the said period, State/UT-wise including Rajasthan;
- (c) whether the said scheme has been successful in achieving its goal/objectives, if so, the details thereof;
- (d) whether the Government proposes to set up more such homes in the country, if so, the details thereof indicating the proposals received from States/UTs in this regard, State/UT-wise and the action taken thereon; and
- (e) the steps taken/mechanism put in place by the Government for proper implementation of the scheme?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI KRISHNA RAJ)

- (a) & (b) The Swadhar Greh Scheme is under implementation w.e.f. 01.01.2016 after merger of the two earlier schemes viz. Swadhar and Short Stay Home. Swadhar Greh Scheme targets the women victims of unfortunate circumstances who are in need of institutional support for rehabilitation so that they could lead their life with dignity. The Scheme envisages providing shelter, food, clothing and health as well as economic and social security for the women victims of difficult circumstances. The details of the total funds allocated during the last three years, year-wise in various States/UTs including Rajasthan under Swadhar/Swadhar Greh Scheme is as **Annexure I** and the number of Swadhar Grehs presently functional in the country, State/UTs wise alongwith number of women beneficiaries State/UTs wise is as **Annexure II**.
- (c) The revised Swadhar Greh Scheme is effective from 01.01.2016, no assessment has been made.

- (d) The revised Swadhar Greh Scheme envisages one swadhar Greh with the capacity of 30 women has to be set up in every district. For big cities and other districts having more than 40 lakh population or those districts where there is a need for additional support to the women, more than one Swadhar Greh could be established. As per the revised guidelines, the States/UTs are competent to sanction the new proposals after placing them before the Project Sanctioning Committee of the State/UT concerned.
- (e) The scheme envisages monitoring of the NGOs at three levels, i.e. District level, State level and Central level for proper implementation of the Scheme. In order to ensure proper utilization of funds and monitoring, security clearance is obtained from Ministry of Home Affairs in respect of NGOs operating in North Eastern States.

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**Annexure I**

Statement referred in reply of part (a) of Lok Sabha un-starred Question No. 3841 for 24.03.2017 regarding Swadhar Greh Scheme by Shri Om Birla and Shri Godse Hemant Tukaram regarding details of funds allocated under Swadhar/Swadhar Greh Scheme during the last three years and current year, State/UTs wise.

(Rupees in Lakhs)

S. No.	Name of States	Amount released 2013-14	Amount released 2014-15	Amount released 2015-16	Amount released to State Govts. and NGOs for 2016-17 upto 21.03.2017
1	Andhra Pradesh	184.77	93.78	48.21	124.47
2	Assam	97.98	128.91	43.47	231.06
3	Andaman & Nicobar Island	0	0	0	4.4
4	Arunachal Pradesh	0	0	0	6.54
5	Bihar	33.01	0	0	69.79
6	Chandigarh	0	0	0	7.27
7	Chhattisgarh	7.17	7.00	5.26	17.44
8	Dadra & Nagar Haveli	0	0	0	0
9	Daman & Diu	0	0	0	0
10	Delhi	0	0	0	14
11	Gujarat	27.75	19.20	7.58	40.5
12	Goa	0	0	0	4.36
13	Haryana	9.07	0	0	4.36
14	Himachal Pradesh	0	0	0	0
15	Jharkhand	7.79	28.58	6.46	24.41
16	Jammu & Kashmir	20.23	5.99	17.74	40
17	Karnataka	270.96	268.04	67.94	461.95
18	Kerala	16.10	20.79	0	52.36
19	Lakshadweep	0	0	0	0
20	Madhya Pradesh	114.58	76.12	50.77	95.91
21	Maharashtra	301.49	279.06	35.89	576.88
22	Mizoram	8.64	2.51	2.48	16.72
23	Manipur	148.52	106.63	47.76	248.13
24	Meghalaya	0	0	0	0
25	Nagaland	0	0	0	6.54
26	Odisha	16.20	104.86	269.16	315.49
27	Punjab	1.80	0	0	10.52
28	Puducherry	0	0	0	7.27
29	Rajasthan	58.65	23.35	9.13	68.4
30	Sikkim	0	0	0	6.54
31	Tamil Nadu	120.63	38.53	12.48	247.22
32	Telangana	0	74.85	63.24	134.61
33	Tripura	0	0	0	26.17
34	Uttar Pradesh	144.39	247.03	1490.89	383.43
35	Uttar hand	0	60.91	3.63	69.93
36	West Bengal	128.81	74.18	154.48	18.37
37	CSWB for SSH	3355.57	1195.06	2521.25	1519.46
	<b>Total</b>	<b>5074.11</b>	<b>2855.38</b>	<b>4857.82</b>	<b>4854.5</b>

**Annexure II**

Statement referred in reply of part (b) of Lok Sabha un-starred Question No. 3841 for 24.03.2017 regarding Swadhar Greh Scheme by Shri Om Birla and Shri Godse Hemant Tukaram regarding number of Swadhar Grehs presently functional in the country, State/UTs wise and number of women beneficiaries State/UTs wise.

<b>S.No.</b>	<b>Name</b>	<b>No. of Swadhar Greh</b>	<b>No. of beneficiaries</b>
1	Andhra Pradesh	26	780
2	Arunachal Pradesh	1	30
3	Assam	24	720
4	Bihar	16	480
5	Punjab	2	60
6	Chandigarh	1	30
7	Chattisgarh	4	120
8	Delhi	2	60
9	Goa	1	30
10	Gujarat	7	210
11	Haryana	1	30
12	Jammu & Kashmir	4	120
13	Jharkhand	3	90
14	Karnataka	61	1830
15	Kerala	8	240
16	Madhya Pradesh	6	180
17	Maharashtra	76	2280
18	Manipur	23	690
19	Mizoram	2	60
20	Nagaland	1	30
21	Odisha	73	2190
22	Puducherry	1	30
23	Rajasthan	14	420
24	Sikkim	1	30
25	Tamil Nadu	40	1200
26	Telangana	24	720
27	Tripura	4	120
28	Uttar Pradesh	72	2160
29	Uttarakhand	4	120
30	West Bengal	48	1440
31	Union Territory of Andaman and Nicobar Islands	1	30
	<b>Total</b>	<b>551</b>	<b>16530</b>